

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

OA No. 19/97

Date of Decision: 4th July 1997

BETWEEN:

B.N. Singh .. Applicant

and

The Chief Post Master General,
Andhra Pradesh Circle,
Hyderabad .. Respondents

Counsel for the applicant: Party in person

Counsel for the respondents: Mr. V. Vinod Kumar

CORAM+

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Sri B.N. Singh, Party in person and Sri V. Vinod Kumar for the respondents.

The short point in this case is that the applicant completed 26 years of service in the department by 12.8.94. Under Biennial Cadre Review scheme he was due for promotion to HSG II by 1.1.95. He was, however, passed over in the selection. The applicant submitted a representation to the respondents on 25.8.95 against his non-promotion. The same was turned down on 26.3.96. Hence this OA.

Mr. Vinod Kumar, the learned additional standing counsel submitted on behalf of respondents that the applicant was passed over for promotion to HSG II under the BCR owing to unsatisfactory service record. The papers placed before the DPC are produced for my perusal. It is noticed therefrom

QX/10

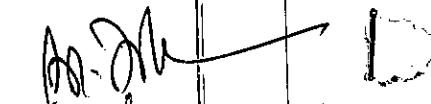
that whereas the performance of all other officials coming up for promotion were assessed for 5 years, the same was confined to only 4 years in the case of the applicant because the CR of the official for 1991-92 was not available. This is a glaring omission. I have to hold, therefore, that the committee arrived at a decision on the basis of inadequate material in respect of the performance as reflected in the CR. The recommendation of DPC is flawed and cannot be endorsed.

Consequently the orders passed by the Respondent, in ST/5-2/BCR/Jan 95 Dt.17th August, 1995 are hereby set aside in so far as they concern the applicant who figures at No.2 under the heading "Hyderabad City Region". Consequential follow-up shall be completed within 45 days of the receipt of a copy of this order.

Thus the OA is disposed of.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 4th July, 1997


Deputy Registrar

KSM

0.A.19/97

To

1. The Chief Postmaster General,
A.P.Circle, Hyderabad.
2. One copy to Mr.B.N.Singh, Party-in-person, LSG PA
Khairatabad Post Office, Hyderabad.
3. One copy to Mr.V.Vinod Kumar, Addl.CGSC.CAT.Hyd.
4. One copy to Mr. HHRPM(A) CAT.Hyd.
5. One copy to D.R. (A) CAT.Hyd.
6. One spare copy.

pvm

29/7/97
T. COURT

IN

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 4-7-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

19/97

T.A.No.

(w.p.)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

